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ITEM NO.37

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).5274/2012

ANIL KUMAR JAISWAL & ORS.

Petitioner(s)

VERSUS

NAGAR PALIKA PARISHAD & ANR.

Respondent(s)

Date: 27/07/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. T. Mahipal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Nobody is present.

Issue fresh notice with dasti service upon the unserved respondents.

The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to be served through the nearest Civil Court/Trial court, where private parties are concerned and through standing counsel, where state authorities are concerned, if process fee and spare copies are paid/filed before 6.8.2012, else list before the Hon'ble Judge in Chambers for non-prosecution.

If notices are issued, list again on 21.9.2012.

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| (S.G. SHAH)
| REGISTRAR
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